

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 223/MP/2022

Subject : Petition seeking approval for lignite input price for the 2019-24 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021.

Petition No. 170/MP/2025

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter 3, Regulation 13 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Second Amendment to Regulations 2019, for approval of trued up of lignite input price of Neyveli Mines for the period 2019-24

Petitioner : NLCIL

Respondent : TANGEDCO & 15 ors.

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Kulamani Biswal, Advocate, NLCIL
Shri Rakesh Pandey, Advocate, NLCIL
Shri A. Srinivasan, NLCIL
Shri D. Tulasi Kumar, NLCIL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Rithvik Mathur, Advocate, KSEBL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO
Shri R. Krishnaswami, TANGEDCO
Shri M. Sethuraman, TANGEDCO
Shri R. Sivapreetha Sankari, TANGEDCO

Record of Proceedings

Due to a paucity of time, the hearing of these petitions was adjourned.

2. The Petitions will be listed for hearing on **6.2.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

